

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 302
IB-77/ND/2024

IN THE MATTER OF:

VANDANA RAHEJA & ANR

.... Petitioner/Applicant

Vs.

ATS INFRASTRUCTURE LIMITED

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 20.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Mr. Piyush Singh, Mr. Vivek Kumar, Mr. Jayant
Upadhyay, Advs.

For the Respondent :

ORDER

In compliance with the order dated 15.02.2024 and subsequent order dated 05.03.2024, the Applicant has filed an affidavit.

The Applicant is directed to file a brief note of the submissions within one week.

List the matter on **05.04.2024**.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay